

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C': NEW DELHI**

**BEFORE,
SHRI G. S. PANNU, VICE PRESIDENT
AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**I.T.A No.2103/Del/2017
(ASSESSMENT YEAR 2011-12)**

M/s Milky Investment & Trading Company, 4 th Floor, Punjab Bhawan, 10, Rouse Avenue, New Delhi-110 002. PAN-AAACM 0584A (Appellant)	Vs.	ITO, Ward-6(4), New Delhi. (Respondent)
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Appellant By	Sh. M.P. Rastogi, Adv.
Respondent by	Sh. Baranwal, Sr. DR
Date of Hearing	10.02.2021
Date of Pronouncement	10.02.2021

ORDER

PER G.S.PANNU, VP:

This appeal by the assessee for the Assessment Year 2011-12 is directed against the order of Learned CIT(A)-6, Delhi dated 15.02.2017.

2. The learned counsel for the assessee, vide email dated 08.02.2021 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under

consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 10th February, 2021.

Sd/-
(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-
(G.S.PANNU)
VICE PRESIDENT

PK/Ps

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI